

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 18th day of February, 2010

ORIGINAL APPLICATION NO. 92/2010

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

K.B. Sharma son of Shri.Kunj Bihari Sharma by caste Sharma, resident of House No. 2312, Near Badi Ke Balaj, Purani Basti, Jaipur. Presently working in the ofice of Assistant Director, National Archives of India, Record Center, 10-A, Jhalana Doongri, Jaipur.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Culture Information and Broadcasting, Shastri Bhawan, Rajendra Marg, New Delhi.
2. The Director General, Archives India, Janpath, New Delhi.
3. The Assistant Director of Archives, National Archive of India, Record Center 10-A, Jhalana Doongri, Jaipur.

.....RESPONDENTS

(By Advocate :-----)

ORDER (ORAL)

The applicant has filed this OA against the impugned OM dated 27.10.2009 whereby the applicant was informed that if he wishes to make further representation he may do so within 15 days from the date of receipt of the OM. It is further mentioned in the said OM that information of the DOPT was also taken and the DOPT has reiterated its advice that therē is no question of allowing ACPS to Reservation Assistant (Rs.3200-4900/-) in the next higher grade of Assistant Chemist Grade II (Rs.5000-8000/-) for the reason that the required

46

eligibility service in terms of the RRs of the revised RRs is 13 years and hence the officers have not 'stagnated' in the sense of being eligible for promotion.

2. We have heard the learned counsel for the applicant. Learned counsel for the applicant submits that he will file representation before the appropriate authority in terms of the OM dated 27.10.2009 and in the light of observation made by this Tribunal in Para No. 11 of the judgment passed in OA No. 227/2007 dated 09.03.2009.

3. In view of what has been stated above, the present OA is disposed of with liberty reserved to the applicant to file representation before the appropriate authority and in case such representation is filed within a period of two weeks from today, in that eventuality the respondents shall entertain the same and pass reasoned & speaking order within two months from the date of receipt of such representation. The decision so taken shall also be communicated to the applicant. Needless to add that in case the applicant is still aggrieved by the order to be passed by the appropriate authority, it will be open for him to file substantive OA.

4. With these observations, the OA is disposed of at admission stage with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (B)

AHO